

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:791
ANSWERED ON:16.07.2014
CAMPA
Birla Shri Om

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the aims and objectives of the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) and norms/ criteria for deposit and disbursement of funds under the scheme ;
- (b) the details of funds deposited and disbursed to various State Governments under the scheme, State-wise including Rajasthan;
- (c) the details of the works lying pending for want of approval under the said scheme in Rajasthan; and
- (d) the details of the work disposal and fund utilization certificates presented by the State?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE SHRI PRAKASH JAVADEKAR)

(a) as the CAMPA, which was notified on 23rd April 2004 for the purpose of management of money towards compensatory afforestation, Net Present Value and any other money recoverable in pursuance of the Hon'ble Supreme Court's order in this regard and in compliance of the conditions stipulated by the Central Government while according approval under Forest (Conservation) Act, 1980 (69 of 1980) for non-forestry uses of the forest land had till then not become operational, the Hon'ble Court accepted the suggestion as contained in the Report dated 24th January 2006 of the Central Empowered Committee for constitution of the ad-hoc CAMPA till CAMPA becomes operational. The criteria for disbursement of funds have been laid down by the Hon'ble Supreme Court of India in their Orders dated 10th July 2009 and 12th March 2014 ;

(b) the details of funds deposited in the accounts of the various State Governments year wise, and the interest accrued thereon, upto the year ended 31st March 2013 as per the audited annual accounts, and the details of the funds disbursed to the State CAMPAs constituted in terms of the Guidelines approved by the Hon'ble Supreme Court of India vide their Order dated 10th July 2009 as on date, are at Annexure 'A' and Annexure 'B', respectively ;

(c)&(d) in terms of the Guidelines for State CAMPAs referred to above, Annual Plans of Operation are required to be approved by the Steering Committees constituted at the State level, and disbursement of funds to the State CAMPAs is made based on the said Annual Plans of Operation, and subject to the orders of the Hon'ble Supreme Court of India. The State Governments are required to furnish Quarterly Progress Reports on the progress of works and expenditure; as per the Quarterly Progress Report as on 31st March 2014, out of the total amount of Rs.178,57,17,000.00 released to the Rajasthan State CAMPA, the expenditure has been Rs.147,71,47,041.00, representing 82.72% of the disbursed funds.